

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF RELIANCE TECH SERVICES
LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	RELIANCE TECH SERVICES LIMITED
2.	Date of incorporation of corporate debtor	30/07/2007
3.	Authority under which corporate debtor is incorporated / registered	RoC-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U72900MH2007PLC172690
5.	Address of the registered office and principal office (if any) of corporate debtor	"H" Block, 1st Floor, Dhirubhai Ambani Knowledge City Navi Mumbai MH 400710 IN
6.	Insolvency commencement date in respect of corporate debtor	04.08.2020
7.	Estimated date of closure of insolvency resolution process	01.02.2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Anjan Bhattacharya Registration No. IBBI/IPA-001/ IP-P00926/2017-18/11533
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: AAA Insolvency Professionals LLP, A301, BSEL, Teck Park, Sector- 30 A, Opposite Vashi Railway Station, Vashi , Mumbai City, Maharashtra - 400705 Email Id: anjan.bhattacharya@aaainsolvency.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: AAA Insolvency Professionals LLP, A301, BSEL, Teck Park, Sector- 30 A, Opposite Vashi Railway Station, Vashi , Mumbai City, Maharashtra - 400705 Email Id: reliancetech@aaainsolvency.com Phone No. 022-42667394
11.	Last date for submission of claims	18.08.2020

12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **RELIANCE TECH SERVICES LIMITED** on 04.08.2020 (receipt of order by IRP is on 5/08/2020).

The creditors of **RELIANCE TECH SERVICES LIMITED**, are hereby called upon to submit their claims with proof on or before 18/08/2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

ANJAN
BHATTACHARYA
Digitally signed by ANJAN BHATTACHARYA
Date: 2020.08.10 10:59:39 +05'30'

Mr. Anjan Bhattacharya

Insolvency Professional ,AAA Insolvency

Professionals LLP, Registration No. IBBI/IPA-

001/IP-P00926/2017-2018/11533

Date: 07/08/2020

Place: Mumbai